

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'F' NEW DLEHI**

**BEFORE SHRI ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND  
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.5830/Del/2018  
Assessment Year: 2012-13**

MCM Services Private Ltd.  
9, Sainik Farms, Lane C/3,  
Khanpur, New Delhi

vs.

Income-tax Officer,  
Ward 16(3), New Delhi

**PAN : AAACM7069C**  
(Appellant)

(Respondent)

Appellant by : Sh. Aman Panwar, CA  
Respondent by: Sh. Govind Singhal, Sr. DR

Date of hearing: 29/09/2021

Date of order : 29/09/2021

**ORDER**

**PER K. NARASIMHA CHARY, J.M.**

This appeal by the assessee for the assessment year 2012-13 is directed against the order of Ld. Commissioner of Income-tax-6, Delhi dated 04.06.2018.

2. Learned counsel for the assessee, vide its letter dated 22.09.2021 has requested for withdrawal of the appeal filed by assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the "Vivad Se

Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the open court on conclusion of Virtual hearing on 29<sup>th</sup> day of September, 2021.

Sd/-

**(ANIL CHATURVEDI)**  
**ACCOUNTANT MEMBER**

Sd/-

**(K. NARSIMHA CHARY)**  
**JUDICIAL MEMBER**

Dated: 29/09/2021  
'aks'